Name of the corporate debtor: Matoshri Laxmi Sugar Co-generation Industries Limited

Date of commencement of CIRP: 17/07/2025

List of creditors as on 26/08/2025

Operational Creditor (Other than Employees, Workmen and Govt. Dues)

(Amount in ₹)

| | | Details of claim received | | Details of claim admitted | | | | | | | Amount of | | | (Amount in 4) |
|------------|---|---------------------------|-------------------|---------------------------|---|---|--------------------------------------|------------------------|-----------------------------|----------------------------|---|------------------------------|------------------------------------|-----------------|
| Sl. No. | Name of creditor | Date of receipt | Amount claimed | Amount of claim admitted | Nature of claim | Amount covered by security interest | Amount covered by guarantee | Whether related party? | % voting share in CoC | Amount of contingent claim | any mutual dues, that may be set-off | Amount of claim not admitted | Amount of claim under verification | Remarks, if any |
| 1 | Aurangabad Distillery Ltd. | 7/25/2025 | 46,799,999 | - | Operational Creditor (Other than Employees, Workmen and Govt. Dues) | - | - | NA | - | - | - | - | 46,799,999 | |
| 2 | B N Mandhare & Associates | 7/31/2025 | 4,827,786 | - | Operational Creditor (Other than Employees, Workmen and Govt. Dues) | - | - | NA | - | - | - | - | 4,827,786 | |
| 3 | New Phaltan Sugar Works Distillery Division Ltd. | 7/25/2025 | 62,510,958 | - | Operational Creditor (Other than Employees, Workmen and Govt. Dues) | - | - | NA | - | - | - | - | 62,510,958 | |
| 4 | V.G. Naikawadi & Co. | 7/30/2025 | 5,825,418 | - | Operational Creditor (Other than Employees, Workmen and Govt. Dues) | - | - | NA | - | - | - | ı | 5,825,418 | |
| 5 | AB Mauri India Private Limited | 7/29/2025 | 68,336,600 | - | Operational Creditor (Other than Employees, Workmen and Govt. Dues) | - | - | NA | - | | - | | 68,336,600 | |
| Total | | | 188,300,761 | = | - | - | - | - | - | - | - | - | 188,300,761 | - |

Notes:

As no documents / data is yet provided by Suspended Board of Directors to the IRP, the IRP has conducted his preliminary verification, as per the data / document provided by the claimant, and based on the same, the IRP has Preliminary admitted the claim of the claimant. Further the IRP has raised certain queries and requested for some documents as required for verification, accordingly the amount admitted / kept under verification are subject to modification, as and when clarification received from claimant / SBoD / erstwhile Promoter of Corporate Debtor.